

## RATIFIED

### Minutes of M.No.06/11 held on 11/05/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 06/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 was held on 11.05.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

| Sl.No | Name of the representatives & their Designation | Room No. | Telephone No.      | Deptt.          |
|-------|-------------------------------------------------|----------|--------------------|-----------------|
| 1.    | Sh B. C. Nayak. D.O.                            | 429A     | 23063321 Extn.3318 | DHI, U.B.       |
| 2.    | Sh S.K. Jain, D.O.                              | 429A     | 23063321 Extn.3318 | DIPP, U.B.      |
| 3.    | Sh. K.K. Funda, Asstt. Dir. (Mech)              | 736A     |                    | DC(MSME),N.B.   |
| 4.    | Sh. A.K. Mishra, Asstt. IA                      |          |                    | M/o Steel, U.B. |
| 4.    | Sh. Rajinder Pal Singh, DDG & Convener NC-I     | 486      | 23061562 Ext.345   | DGFT, U.B.      |
| 5.    | Sh. Ramavatar Meena, FTDO                       | 404      | 23061562 Ext.265   | DGFT, U.B.      |

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

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| 1 | Case No.:18/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:AQUATECH SYSTEMS (ASIA) PVT. LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|   | HQ File :01/80/050/00683/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :31/24/040/00030/AM09/              | Lic.No/Date:3110033697<br>07.05.2008      |                      |
|   | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"><li>1. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 400 Nos. on net to net basis with accountability clause.</li><li>2. Quantity of import item at Sl.No. 2 may be allowed within 2 % of FOB value of exports.</li></ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                              |                                           |                      |

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| 2 | Case No.:3/14/80-ALC2/2008                                                                                                                                                                                                                                | Party Name:MACMET INDIA LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|   | HQ File :01/80/050/00479/AM09/                                                                                                                                                                                                                            | RLA File :02/24/040/00031/AM09/ | Lic.No/Date:0210113457<br>11.06.2008      | Defer Date:<br>06.07.2010 |
|   | <p>Decision : The representative of the DHI informed the Committee that they <b>have</b> received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.</p> |                                 |                                           |                           |

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|  | Case No.:8/30/80-ALC2/2008     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred |
|  | HQ File :01/80/050/01138/AM09/ | RLA File :09/24/040/00263/AM09/             |                                           |                      |

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| 3                                                                                                                                                                                                       |  |  | Lic.No/Date:0910035492<br>30.09.2008 | Defer Date:<br>06.07.2010 |
| Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |  |  |                                      |                           |

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| 4                                                                                                                                                                                                       | Case No.:11/32/80-ALC2/2008    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                         | HQ File :01/80/050/01191/AM09/ | RLA File :09/24/040/00280/AM09/             | Lic.No/Date:0910035658<br>16.10.2008      | Defer Date:<br>06.07.2010 |
| Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                |                                             |                                           |                           |

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| 5                                                                                                                                                                                                       | Case No.:6/38/80-ALC2/2008     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                         | HQ File :01/80/050/01505/AM09/ | RLA File :09/24/040/00324/AM09/             | Lic.No/Date:0910036139<br>01.12.2008      | Defer Date:<br>06.07.2010 |
| Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                |                                             |                                           |                           |

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| 6                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Case No.:37/39/80-ALC2/2008    | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/01590/AM09/ | RLA File :05/24/040/00612/AM09/ | Lic.No/Date:0510232794<br>17.12.2008      |                      |
| <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(67)/10-TSW(B)/214 dated 06/05/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of M/S Boysen for ratification of norms of licence no - 0510232794 dt 24-11-09.</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S Boysen India. The reply submitted by the firm is incomplete. However based on information available, this Office recommends the following.</i></p> <ol style="list-style-type: none"> <li><i>1. The weight of the export product is stated to be 0.285 kg &amp; the number of export item is 65600 pieces. The same may be incorporated in the licence.</i></li> <li><i>2. Normally 2% wastage is allowed in the process of manufacture stated by the firm. But there are perforations &amp; the firm has not given calculation for the same. So this Office recommends for 3% wastage. The entitlement comes to 19257 kg &amp; the same is recommended.</i></li> </ol> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer<br/>06-05-10</i></p> <p><u>Shri Ramavtar Meena, FTDO, DES-I</u><br/>Deptt. of HI, UO No 3(67)/07-TSW(B)                      dated</p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                |                                 |                                           |                      |

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| 7 | Case No.:1/40/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:CIM TOOLS PVT.LTD.,  | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|   | HQ File :01/80/050/01605/AM09/                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :07/24/040/00511/AM09/ | Lic.No/Date:0710061857<br>22.12.2008      |                      |
|   | <p>Decision : The Committee decided to reject the case on the ground that the firm has not submitted reply to the points raised in the NC meeting dt. 29/09/2009 and the weights of most of the export products has been indicated more than the weights of corresponding raw materials. In view of above it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                 |                                           |                      |

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| 8 | Case No.:7/46/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|   | HQ File :01/80/050/01701/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :04/24/040/00233/AM09/             | Lic.No/Date:0410101782<br>22.01.2009      |                      |
|   | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/200 dated 28/04/2010 informing that firm has given incomplete reply vide their letter dt. 02.09.2009. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete information with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs:-</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                             |                                           |                      |

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| 9 | Case No.:3/48/80-ALC2/2008                                                                                                                                                                                                                    | Party Name:MINDA SILCA ENGINEERING LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|   | HQ File :01/80/050/01764/AM09/                                                                                                                                                                                                                | RLA File :05/24/040/00706/AM09/         | Lic.No/Date:0510235844<br>05.02.2009      | Defer Date:<br>06.07.2010 |
|   | <p>Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.</p> |                                         |                                           |                           |

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| 10 | Case No.:7/48/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                            | Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/01768/AM09/                                                                                                                                                                                                                                                                                                                                        | RLA File :17/24/040/00101/AM09/                  | Lic.No/Date:1710002402<br>05.02.2009      |                      |
|    | <p>Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                                  |                                           |                      |

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| 11 | Case No.:23/48/80-ALC2/2008    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred |
|    | HQ File :01/80/050/01784/AM09/ | RLA File :09/24/040/00408/AM09/             |                                           |                      |

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| Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |  |                                      |                           |

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| 12 | Case No.:33/48/80-ALC2/2008                                                                                                                                                                             | Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/01794/AM09/                                                                                                                                                                          | RLA File :09/24/040/00419/AM09/                | Lic.No/Date:0910037105<br>17.02.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                                |                                           |                           |

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| 13 | Case No.:35/48/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/01796/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | RLA File :09/24/040/00414/AM09/                | Lic.No/Date:0910037107<br>17.02.2009      |                      |
|    | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(6)/10-TSW(B)/187 dated 19/04/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of licence no 0910037107 DT 17-02-09.</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licenses on the subject mentioned above. The firm has submitted information vide their letter of dated 08-03-10. Based on the information available this Office recommends the following.</i></p> <p><u>Export</u></p> <p><i>The total export weight is 558.6 MT &amp; the same may be incorporated in the licence.</i></p> <p><u>IMPORT</u></p> <ol style="list-style-type: none"> <li><i>item no 1 to 3 -The firm has sought import of different types of steel tubes with 2% wastage. The firm has given calculation for quantity little higher than asked for import at the time of application. This Office agrees for import as applied for.</i></li> <li><i>Item no 4- The firm had applied for 170 Mt of plates with 2% wastage. But it has given calculation for 175 MT. this Office recommends for 175 MT of plates.</i></li> </ol> <p><i>The above issues with the approval of JS(B)&gt;</i></p> <p style="text-align: right;"><i>B.C.Nayak<br/>Development Officer<br/>19-04-10</i></p> <p><u>Shri Ramavtar Meena. FTDO, DES-I</u><br/><i>Deptt. of HI, UO No3(6)/10/TSW(B) dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. <b>However, it was decided to restrict the item No. 4 as 170 MT, being the applied quantity.</b></p> <p>The Regional Authority may take necessary action accordingly.</p> |                                                |                                           |                      |

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| 14 | Case No.:19/50/80-ALC2/2008                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:PIONEER FRICTION LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/01817/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :02/24/040/00271/AM09/   | Lic.No/Date:0210123670<br>25.02.2009      |                      |
|    | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(163)/09-TSW(B)/176 dated 15/04/2010 informing that firm has not given complete reply with reference to points 5 &amp; 11 of deficiency letter. <b>The firm has stated that total export weight is 280MTs whereas the weight of imported products comes to 59.04 MTs and at column no. 2 B of application regarding indigenous input as “not applicable”.</b> The Committee therefore decided to reject the case on the ground that the firm did not furnished complete information with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs:-</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                   |                                           |                      |

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| 15 | Case No.:17/27/80-ALC2/2009                                                                                                                                                                                         | Party Name:CARCLO TECHNICAL PLASTICS PVT.LTD, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00406/AM10/                                                                                                                                                                                      | RLA File :07/24/040/00666/AM09/               | Lic.No/Date:0710063731<br>19.03.2009      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.</p> |                                               |                                           |                           |

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| 16 | Case No.:69/1/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/01892/AM09/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/01085/AM09/           | Lic.No/Date:0310512634<br>20.03.2009      |                      |
|    | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(31)/10-TSW(B)/ dated 10/05/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;">Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</p> <p>Subject: Application of M/S Alstom Projects India, Mumbai for ratification of norms of licence no 0310512634 dT 20.03.09.</p> <p>DES-I, DGFT may kindly refer to the above mentioned licence of FM/s Alstom Projects India, Mumbai. The firm has submitted information. This office recommends the following:-</p> <ol style="list-style-type: none"> <li>1. The weight of the export product is 83.65 MT &amp; the same may be incorporated in the licence.</li> <li>2. The firm proposes to import plates of weight 78.193 MT which is used to manufacture head &amp; shell. The offcuts is used for manufacture of small components like saddle support &amp; internal &amp; external attachment. There is negligible wastage. This office recommends import as applied for.</li> </ol> <p>The above issues with the approval of JS(B).</p> <p style="text-align: right;">B.C.Nayak<br/>Development Officer</p> |                                           |                                           |                      |

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No3(31)/10-/TSW(B) dated

The Committee, after deliberating upon the DHI comments, observed that firm has claimed wastage less than 1% and decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments.

The Regional Authority may take necessary action accordingly.

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| Case No.:16/1/80-ALC2/2009     | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
| HQ File :01/80/050/01839/AM09/ | RLA File :05/24/040/00755/AM09/ | Lic.No/Date:0510238732<br>24.03.2009      |                      |

Decision : The DHI furnished written comments in this case vide their U.O. No. 3(67)/10-TSW(B)/ 212 dated 06/05/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S Boysen for ratification of norms of licence no - 0510238732 dt 24-03-09.*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S Boysen India. The firm has revised item of export. The firm has replied vide their letter of dated 01-09-09. The reply is incomplete. However based on the information available & taking clue from the information submitted in licence no - 0510250400 dt 07-10-09, this Office recommends the following.*

| Sl no | Export item                                         | Quantity in No | Weight per pc in kg | Total Quantity in kg |
|-------|-----------------------------------------------------|----------------|---------------------|----------------------|
| 1     | Automotive Exhaust Systems<br>Part no 31.4-05338.50 | 132,640        | 0.335               | 44434.4 kg           |
| 2     | outer pipe right part no 35.4-05338.51              | 65,835         | 0.16                | 10,533.6             |
| 3     | outer pipe left part no 35.4-05338.52               | 65,835         | 0.15                | 9875.25              |
| 4     | outer pipe II part no 35.4-05338.53                 | 131670         | 0.210               | 27,650.7             |

*The description of export product quantity of export as mentioned above may be incorporated in the licence. The firm has revised the description of import items also.*

| Sl no | Import item                                               | Quantity in No | Total Quantity in kg(applied) |
|-------|-----------------------------------------------------------|----------------|-------------------------------|
| 1     | Stainless Steel tube<br>Part no 31.4-05338.50 (EP-1)      | 132,640        | 46751                         |
| 2     | Stainless Steel tube<br>Part no 31.4-05338.98 (EP-2 to 4) | 131670         | 55565                         |

*The firm is importing pipes as cut to sizes. The manufacturing process involves bending, flaring, punching and cutting. There is very little loss in the process. This Office recommends 2% wastage on the items. The firm's entitlement for import item no 1 comes to 45323 kg & that of item no 2 comes to 49020 kg & the same is recommended.*

*B.C.Nayak  
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(67)/07-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with DHI comments with minor modification in their comments that the first three digits of part nos. of import items may be corrected to read as '35.4' in place of '31.4'.

The Regional Authority may take necessary action accordingly.

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| 18 | Case No.:3/9/80-ALC2/2009                                                                                                                                                                                                                                                                                                 | Party Name:ALSTOM PROJECTS INDIA LIMITED, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00094/AM10/                                                                                                                                                                                                                                                                                            | RLA File :02/24/040/00025/AM10/           | Lic.No/Date:0210126587<br>18.05.2009      |                      |
|    | <p>Decision : The Committee decided to reject the case on the ground that the firm's reply is not relevant to the queries raised in this office letter dt. 18/02/2010. In view of above it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                           |                                           |                      |

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| 19 | Case No.:1/17/80-ALC2/2009                                                                                                                                                                                                                                                                                    | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred  |
|    | HQ File :01/80/050/00224/AM10/                                                                                                                                                                                                                                                                                | RLA File :04/24/040/00079/AM10/                | Lic.No/Date:0410106106<br>14.07.2009      | Defer Date:09.03.2010 |
|    | <p>Decision : The representative of DHI informed the Committee that some papers of the subject case are readily not available with them. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.</p> |                                                |                                           |                       |

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| 20 | Case No.:26/17/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred  |
|    | HQ File :01/80/050/00253/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :04/24/040/00034/AM10/             | Lic.No/Date:0410106305<br>21.07.2009      | Defer Date:06.07.2010 |
|    | <p>Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -</p> <ol style="list-style-type: none"> <li>1. Specific quantity of each export product with their quantity in numbers and weight separately.</li> <li>2. Use of each component proposed for import in the manufacture of export product.</li> <li>3. Weight of the lead wire proposed for import (Item no 19) and the items to be manufactured from it.</li> <li>3. Use and placement of import item no 8, 15 and 16 in the export product.</li> <li>4. Serial no 5,6,9 &amp; 11 of SDL for each export product..</li> <li>5. Weight of steel tubes ERW and seamless separately proposed for import.</li> </ol> |                                             |                                           |                       |

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|  | Case No.:14/27/80-ALC2/2009    | Party Name:BANGALORE BIOTECH LABS PVT LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|  | HQ File :01/80/050/00403/AM10/ | RLA File :07/24/040/00168/AM10/             | Lic.No/Date:0710066110<br>23.07.2009      |                      |

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| 21 | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net empty weights of 7350 Kgs, 1125 Kgs., 165 Kgs., 155 Kgs., 415 Kgs., 625 Kgs., 1075 Kgs., 490 Kgs. &amp; 490 Kgs may be specified with the quantities of export products from S.Nos. 1 to 9 respectively.</li> <li>2. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 12, 118 &amp; 119.</li> <li>3. Import items from S.No. 1 to 6 may be allowed as 1.03 Kgs/Kg. content in the export products.</li> <li>4. Rest of the import items from S.Nos. 7 to 119 may be allowed on net to net basis with accountability clause.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |
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| 22 | Case No.:38/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:WALVOIL FLUID POWER (INDIA) PVT.LTD, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00829/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/21/040/00394/AM10/                 | Lic.No/Date:0710066108<br>23.07.2009      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.2,4 &amp; 5 of the Standard Deficiency Format.</li> <li>2. Specific item of export with details of “Parts” &amp; specification of export product.</li> </ol> |                                                 |                                           |                           |

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| 23 | Case No.:22/19/80-ALC2/2009                                                                                                                                                                                    | Party Name:THE INDURE PVT. LTD  | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00278/AM10/                                                                                                                                                                                 | RLA File :05/24/040/00206/AM10/ | Lic.No/Date:0510247147<br>04.08.2009      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.</p> |                                 |                                           |                           |

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|  | Case No.:13/27/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:BEML LIMITED,        | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|  | HQ File :01/80/050/00402/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :07/24/040/00173/AM10/ | Lic.No/Date:0710066402<br>07.08.2009      |                      |
|  | <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(68)/07-TSW(B)/159 dated 28/03/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises</i><br/><i>Department of Heavy Industry</i><br/><i>TSW(B) Section</i></p> <p><i>Subject: Application of M/S M/S BEML for ratification of norms of licence no 0710066402 dt 07-08-09</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S BEML. The firm has applied for ratification of norms for export of dumpers. The firm has replied vide their letter of dated 22-02-10. This Office recommends</i></p> |                                 |                                           |                      |



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| 24 | <p>the following.</p> <ol style="list-style-type: none"> <li>1. Item no 32,34 &amp;50 to 52 are raw material and the same may be allowed on net to net basis as applied by the firm.</li> <li>2. The firm has sought wastage of 0.11% &amp; 0.89% respectively on Item no 33 &amp; 48. This Office agrees to the same.</li> <li>3. Item no 102 is spares &amp; may be allowed as per spares policy.</li> <li>4. All other items are components &amp; may be allowed under GN-4.</li> </ol> <p>The above issues with the approval of Joint Secretary (B).</p> <p style="text-align: right;">B.C.Nayak<br/>Development Officer</p> <p><u>Shri Ramavtar Meena, FTDO, DES-I</u><br/>Deptt. of HI, UO No 3(68)/07-TSW(B)                      dated</p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |
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| Case No.:20/27/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
| HQ File :01/80/050/00409/AM10/ | RLA File :04/24/040/00052/AM10/             | Lic.No/Date:0410107195<br>25.08.2009      |                      |

Decision :The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/199 dated 28/04/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S BHEL, Trichy for ratification of norms of licence no - 0410107195 dtd 25-08-09.*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Trichy. The firm has applied for ratification of norms for supply of 4 sets of 1500 MW combined cycle power plant to Pragati Power corporation. The firm has now submitted reply vide their letter of 18-01-10. This Office recommends the following.*

Export

1. The total weight of export product for four sets is 21944 MT & the same may be incorporated in the licence.

Import per unit

1.Item no 1- The item may be allowed at 193.2 MT with 3% wastage.  
2.Item no 2- The item may be allowed at 10 MT as applied for.  
3. Item no 3 - The item may be allowed at 2444.5MT with 2% wastage.  
4. Item no 4- The item may be allowed at 333.8MT with 2% wastage.  
5. Item no 5- may be deleted as requested by the firm.  
6. Item no 6- The item may be allowed at 36.3 MT with 2% wastage.  
7. Item no 7- Welding material & this may be allowed as applied for.  
8. All other items up to item no 23 are components & may be allowed under GN-4.

*The above issues with the approval of JS(B).*

*B.C.Nayak  
Development Officer*

Shri Ramavtar Meena, FTDO, DES-I  
Deptt. of HI, UO No 3(109)/09-TSW(B)                      dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

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| 26                                                                                                                                                                                                     | Case No.:21/25/80-ALC2/2009    | Party Name:METSO POWER INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                        | HQ File :01/80/050/00379/AM10/ | RLA File :04/24/040/00129/AM10/              | Lic.No/Date:0410107591<br>07.09.2009      | Defer Date:<br>18.05.2010 |
| Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 18.05.2010 |                                |                                              |                                           |                           |

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| 27 | Case No.:25/25/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00383/AM10/ | RLA File :04/24/040/00053/AM10/             | Lic.No/Date:0410107816<br>15.09.2009      |                      |

Decision :The DHI furnished written comments in this case vide their U.O. No. 3(158)/09-TSW(B)/223 dated 07/05/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S BHEL, Chennai for ratification of norms of licence no-0410107816 dtd 15-09-09*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Chennai. M/S BHEL Chennai has applied for ratification of norms for supply of 2X80MW CPP for Hindustan Zinc, Dariba. The firm has replied vide their letter of dated 20-03-10. Based on the information submitted by the firm this Office recommends the following.*

**EXPORT**

*The description of the export product may be modified to "piping system for 2X80MW CPP for Hindustan Zinc, Dariba"& total export weight is 462 MT & the same may be incorporated in the licence.*

**IMPORT**

- 1. Item no 1- (Carbon Steel)The quantity of seamless tube/ pipe to be allowed is 95 MT& that of welded tube is 5 MT with 2% wastage as applied by the firm.*
- 2. Item no 2- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 110 MT& with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item*
- 3. Item no 3- (Alloy Steel)The quantity of seamless tube/ pipe to be allowed is 6 MT& with 2% wastage as applied by the firm. "welded" may be deleted from the description of import item*
- 4. Item no-4- The total weight is 18 MT & the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word "Finished Forging" may be suffixed to the description of import item.*
- 5. Item no-5- Welding electrodes- Quantity applied is with in the norms normally allowed. We may recommend import as applied for.*

*Development Officer  
07-05-10*

*Shri Ramavtar Meena, FTDO, DES-I*

*Deptt. of HI, UO No 3(158)/09-TSW(B)                      dated*

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

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| Case No.:25/33/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
| HQ File :01/80/050/00491/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :04/24/040/00069/AM10/             | Lic.No/Date:0410107827<br>15.09.2009      |                      |
| <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(158)/09-TSW(B)/224 dated 07/05/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises<br/>Department of Heavy Industry<br/>TSW(B) Section</i></p> <p><i>Subject: Application of M/S BHEL, Chennai for ratification of norms of licence no-0410107827 dtd 15-09-09.</i></p> <p><i>DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Chennai. M/S BHEL Chennai has applied for ratification of norms for supply of of 1X350MW steam generator for Hazira. The firm has replied vide their letter of dated 20-03-10. Based on the information submitted by the firm this Office recommends the following.</i></p> <p><u><b>EXPORT</b></u></p> <p><i>The description of the export product may be modified to “piping system for 1X350MW steam generator for Hazira” &amp; total export weight is 2197 MT &amp; the same may be incorporated in the licence.</i></p> <p><u><b>IMPORT</b></u></p> <ol style="list-style-type: none"> <li><i>1. Item no 1- (Carbon Steel) The quantity of seamless tube/ pipe to be allowed is 130 MT with 2% wastage as applied by the firm. “Welded” may be deleted from the description of import item</i></li> <li><i>2. Item no 2- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 375 MT with 2% wastage as applied by the firm. “welded” may be deleted from the description of import item</i></li> <li><i>3. Item no 3- (Alloy Steel) The quantity of seamless tube/ pipe to be allowed is 3 MT with 2% wastage as applied by the firm. “welded” may be deleted from the description of import item</i></li> <li><i>4. Item no-4- The total weight is 13 MT &amp; the same may be incorporated in the licence. The item may be allowed under GN-4 as applied for. The word “Finished Forging” may be suffixed to the description of import item.</i></li> <li><i>5. Item no-5- Welding electrodes- Quantity applied is within the norms normally allowed. We may recommend import as applied for.</i></li> <li><i>6. Item no 6 &amp; 7- may be allowed as applied for. However weight 8MT &amp; 12 MT may be incorporated in the licence for item no 6 &amp; 7 respectively.</i></li> </ol> <p style="text-align: right;"><i>Development Officer<br/>07-05-10</i></p> <p><u><i>Shri Ramavtar Meena, FTDO, DES-I</i></u><br/><i>Deptt. of HI, UO No 3(158)/09-TSW(B)                      dated</i></p> <p>The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                             |                                           |                      |

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| Case No.:5/27/80-ALC2/2009                                                                                                                                                                                                                                                                      | Party Name:DENSO HARYANA PVT. LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
| HQ File :01/80/050/00394/AM10/                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00025/AM10/     | Lic.No/Date:0510249539<br>18.09.2009      |                      |
| <p>Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/08-TSW(B)/179 dated 15/04/2010 recommending the norms. Text of DHI comments are re-produced below:-</p> <p style="text-align: center;"><i>Ministry of Heavy Industries &amp; Public Enterprises</i></p> |                                     |                                           |                      |

*Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S Denso Haryana Limited for ratification of norms of licence no 0510249539 dt 18-09-09.*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S Denso Haryana Limited. Firm's reply of dated 26-02-10 has been examined. This Office recommends the following based on the information available.*

*Export*

*The total export weight is 1603.2 kg & the same may be incorporated in the licence.*

*Import*

- 29
1. Item no 1 to 6 of import are components & the same may be recommended under GN-4.
  2. Item no 7 of import is moulding resin. The firm has sought wastage of 67% which is very high. The firm was asked to submit drawing along with calculation of wastage(Sl no 3& 11 of SDL) which it has not submitted. The firm has only submitted assembly drawing along with statement of wastage. This Office recommends for deletion of item.
  3. Item no 8 of import is a raw material which the firm proposes to import on net to net basis. This Office recommends import of 91 kg as applied for

*The above issues with the approval of Joint Secretary (B).*

*B.C.Nayak  
Development Officer  
15-04-10*

*Shri Ramavtar Meena, FTDO, DES-I*

*Deptt. of HI, UO No 3(11)/08-TSW(B) dated*

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

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| 30 | Case No.:10/27/80-ALC2/2009                                                                                                                                                                                                                                                    | Party Name:STANZEN<br>TOYOTETSU INDIA PVT.LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00399/AM10/                                                                                                                                                                                                                                                 | RLA File :07/24/040/00225/AM10/                 | Lic.No/Date:0710067109<br>18.09.2009          | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010. |                                                 |                                               |                           |

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| 31 | Case No.:8/27/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:UNITED DRILLING<br>TOOLS LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>rejected |
|    | HQ File :01/80/050/00397/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :05/24/040/00318/AM10/           | Lic.No/Date:0510249707<br>22.09.2009          |                         |
|    | Decision : The DHI furnished written comments in this case vide their U.O. No. 3(86)/09-TSW(B)/215 dated 06/05/2010 informing that firm vide their letter dt. 03/03/2010 has not given proper reply with reference to point at Sl.No. 5 (weight balance) of this office letter. The Committee therefore decided to reject the case on the ground that the firm did not furnish complete details with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs:- |                                           |                                               |                         |

The Regional Authority may take necessary action accordingly.

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| 32 | Case No.:9/27/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:SOLO<br>MANUFACTURING PVT LTD | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00398/AM10/                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00313/AM10/          | Lic.No/Date:0510249709<br>22.09.2009          | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                          |                                               |                           |

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| Case No.:6/35/80-ALC2/2009     | Party Name:GODREJ & BOYCE<br>MFG. CO. LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00522/AM10/ | RLA File :03/94/040/00528/AM10/             | Lic.No/Date:0310539241<br>24.09.2009          |                         |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantities of import items may also be specified as under:

| Sl. No. | Quantity  | Sl. No. | Quantity | Sl. No. | Quantity   |
|---------|-----------|---------|----------|---------|------------|
| 1       | 420 Nos.  | 18      | 315 Nos. | 35      | 105 Nos.   |
| 2       | 210 Nos.  | 19      | 210 Nos. | 36      | 210 Nos.   |
| 3       | 1470 Nos. | 20      | 210 Nos. | 37      | 105 Nos.   |
| 4       | 315 Nos.  | 21      | 210 Nos. | 38      | 105 Nos.   |
| 5       | 105 Nos.  | 22      | 105 Nos. | 39      | 1260 Nos.  |
| 6       | 420 Nos.  | 23      | 210 Nos. | 40      | 945 Nos.   |
| 7       | 105 Nos.  | 24      | 105 Nos. | 41      | 630 Nos.   |
| 8       | 105 Nos.  | 25      | 105 Nos. | 42      | 105 Nos.   |
| 9       | 105 Nos.  | 26      | 105 Nos. | 43      | 105 Nos.   |
| 10      | 210 Nos.  | 27      | 105 Nos. | 44      | 630 Nos.   |
| 11      | 315 Nos.  | 28      | 105 Nos. | 45      | 210 Nos.   |
| 12      | 210 Nos.  | 29      | 210 Nos. | 46      | 69.3 mtrs. |
| 13      | 315 Nos.  | 30      | 105 Nos. | 47      | 210 Nos.   |
| 14      | 210 Nos.  | 31      | 105 Nos. | 48      | 105 Nos.   |
| 15      | 105 Nos.. | 32      | 105 Nos. | 49      | 210 Nos.   |
| 16      | 105 Nos.  | 33      | 105 Nos. | 50      | 105 Nos.   |
| 17      | 105 Nos.  | 34      | 105 Nos. | 51      | 525 Nos.   |

2. Description of import item at Sl. No.48 may be modified as “Steam protection thermostat”.

3. Import items from S.No.1 to 51 may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

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| 34 | Case No.:9/42/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:KUVAWALA DRILL-EQUIP | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case closed |
|    | HQ File :01/80/050/00655/AM10/                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00555/AM10/ | Lic.No/Date:0310540445<br>06.10.2009      |                    |
|    | Decision : The Committee noted that RA vide their letter No. 03/94/040/00555/AM10/ dt. 15/03/2010 informed the subject advance authorization has been issued on repeat basis as per meeting No. 8/AM10 dt. 26/05/2009 vide hqrs. file no. 01/80/50/518/AM09 hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination. |                                 |                                           |                    |

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| 35 | Case No.:45/33/80-ALC2/2009                                                                                                                                                                                                            | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00511/AM10/                                                                                                                                                                                                         | RLA File :11/24/040/00015/AM10/             | Lic.No/Date:1110021160<br>13.10.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                             |                                           |                           |

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| 36 | Case No.:33/33/80-ALC2/2009                                                                                                                                                                                                            | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00499/AM10/                                                                                                                                                                                                         | RLA File :04/24/040/00155/AM10/             | Lic.No/Date:0410108786<br>23.10.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                             |                                           |                           |

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| 37 | Case No.:41/35/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00557/AM10/                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00185/AM10/                | Lic.No/Date:0410109109<br>06.11.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                                |                                           |                           |

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| 38 | Case No.:42/35/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:PRABHA EXPORTS(P) LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00558/AM10/                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/95/040/00466/AM10/  | Lic.No/Date:0310544453<br>06.11.2009      | Defer Date:<br>06.07.2010 |
|    | Decision :The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                  |                                           |                           |

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| 39 | Case No.:36/35/80-ALC2/2009                                                                                                                                                                                                            | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00552/AM10/                                                                                                                                                                                                         | RLA File :04/24/040/00157/AM10/             | Lic.No/Date:0410109323<br>11.11.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                             |                                           |                           |

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| 40 | Case No.:8/35/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00524/AM10/                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :31/24/040/00158/AM10/                      | Lic.No/Date:3110040658<br>13.11.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                                      |                                           |                           |

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| 41 | Case No.:11/35/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00527/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :05/23/040/00097/AM10/                | Lic.No/Date:0510252732<br>17.11.2009      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Word "relevant" may be prefixed with the description of import items at S.No.1 &amp; 3.</li> <li>2. Quantity of import item at S.No.1 may be allowed as 13.19 MT inclusive of 2% wastage.</li> <li>3. Quantity of import item at S.No.2 may be allowed as 12.996 MT on net to net basis.</li> <li>4. Quantity of import item at S.No.3 may be allowed as 3.88 MT inclusive of 2% wastage.</li> <li>5. Quantity of import item at S.No.4 may be allowed as 3.724 MT on net to net basis.</li> <li>6. Quantity of import item at S.No.5 may be allowed as 0.338 MT.</li> <li>7. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item.</li> <li>8. Import of components may be allowed with accountability clause.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                                |                                           |                      |

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| 42 | Case No.:16/35/80-ALC2/2009                                                                                                                                                                                                                                                                                             | Party Name:TRUMAC ENGINEERING CO PVT LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00532/AM10/                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00405/AM10/           | Lic.No/Date:0310546344<br>18.11.2009      |                      |
|    | Decision : The DHI furnished written comments in this case vide their U.O. No. 3(11)/10-TSW(B)/202 dated 30/04/2010 informing that firm vide their letter dt. 12/03/2010 not given the complete reply. The Committee therefore decided to reject the case on the ground that the firm did not furnish following details |                                           |                                           |                      |

with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs:-

1. Sl. No. 3,5 & 11 of SDL.
2. The manufacturing process is said to involve punching & grinding. Firm has not clarified that how the same is with out any wastage & the import item is a component.
3. Whether the weight of each set of four export product is 34 kg.?
4. Specification of import item no.1 with its width & GSM has not given.

The Regional Authority may take necessary action accordingly.

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| 43                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:24/35/80-ALC2/2009    | Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00540/AM10/ | RLA File :31/24/040/00159/AM10/                      | Lic.No/Date:3110040728<br>19.11.2009      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                |                                                      |                                           |                           |

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| 44                                                                                                                                                                                                                                                                                                                                     | Case No.:26/35/80-ALC2/2009    | Party Name:KONE ELEVATOR INDIA PVT LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|                                                                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00542/AM10/ | RLA File :04/24/040/00200/AM10/        | Lic.No/Date:0410109516<br>20.11.2009      |                      |
| Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-                                                                                     |                                |                                        |                                           |                      |
| <ol style="list-style-type: none"> <li>1. Words “ Model No. C-MONO-GREEN PW13/15-19- Quantity 5Nos. &amp; Model No. C-PASS-AUTO PT 22/15-15 -Quantity 1No.” may be suffixed with the description of export product.</li> <li>2 Import items from S.No.1 to 63 may be allowed on net to net basis with accountability clause</li> </ol> |                                |                                        |                                           |                      |
| The Regional Authority may take necessary action accordingly.                                                                                                                                                                                                                                                                          |                                |                                        |                                           |                      |

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|                                                                                                                                                                                          | Case No.:27/35/80-ALC2/2009    | Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|                                                                                                                                                                                          | HQ File :01/80/050/00543/AM10/ | RLA File :07/24/040/00300/AM10/                      | Lic.No/Date:0710068448<br>20.11.2009      |                      |
| Decision : The DHI furnished written comments in this case vide their U.O. No. 3(46)/08-TSW(B)/125 dated 27/04/2010 recommending the norms. Text of DHI comments are re-produced below:- |                                |                                                      |                                           |                      |
| <p style="text-align: center;"><i>Department of Heavy Industry</i><br/><i>TSW(B) Section</i></p>                                                                                         |                                |                                                      |                                           |                      |



Subject: Application of M/S Kern Liebers Springs and Stampings for ratification of norms of licence no 0710068448 dtd 20-11-09.

DES-I, DGFT may kindly refer to above mentioned licence of M/S Kern Liebers Springs and Stampings. The firm had submitted application for ratification of norms for supply of Valve Plates. The firm was asked to submit certain information. The firm has submitted reply vide their letter of dated 06-01-10. Based on information available, this Office recommends the following.

Export

The weight of the product is 11 gm each & total export product weight is 23.76 MT & the same may be incorporated in the licence.

Import

Item no1- This is the raw material for the manufacture of export product. Width & thickness of coil is 4.5 cm & 0.54 cm respectively may be incorporated in the licence. The wastage sought is 470% is reasonable considering the process of manufacture. The firm has achieved 447% value addition in spite of such huge manufacturing wastage. This Office recommends 313% wastage with 1/3rd recovery. The firm's entitlement comes to 98.13 MT & the same may be recommended.

Item no 2 to 15 except item no 12 are consumables. These can be restricted to 7.5 % of FOB value of export. Item no 12 is packing material & the same may be allowed as per packing policy. The weight of the product is 11 gm each & total export product weight is 23.76 MT & the same may also be incorporated in the licence.

The above issues with approval of JS(B)

B.C.Nayak  
Development Officer  
27-04-10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(46)/08-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

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| Case No.:29/35/80-ALC2/2009    | Party Name:BECTON DICKINSON<br>INDIA PRIVATE LIMITED | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>approved |
| HQ File :01/80/050/00545/AM10/ | RLA File :05/23/040/00104/AM10/                      | Lic.No/Date:0510253123<br>23.11.2009          |                         |

Decision : The representative of the DC(MSME) present in the meeting recommended the case on repeat basis as per norms of firm's earlier advance authorization No. 0510254196 dt. 08/12/2009 ratified in NC meeting held on 30/03/2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Item of import at Sl.No. 2,3,6,7 & 8 of import list may be allowed as net + 2% wastage.
2. Item at Sl. No. 4 of import list may be allowed as Net + 1.5% wastage.
3. Item at Sl. No. 5 & 9 of import list may be allowed as Net + 1% wastage.
4. Item at Sl. No. 10 of import list i.e. relevant silicon tube may be allowed as 15150 meters on the basis of Net + 1% wastage.
5. Item at Sl. No. 12 of import list i.e. relevant Tyvak-unprinted may be allowed as 15840 meters on the basis of 0.00528 Sq. Mtrs. for each export product.
6. Item at Sl. No. 11 of import list i.e. relevant APET film may be allowed as 18420 meters on the basis of 0.614 Sq. Mtrs. for each 100 nos. of export product.
7. Item at Sl. No. 1 of import list i.e. relevant PTFE Tube may be allowed as 214500 meters on the basis of 7.15 Mtrs. for each 100 nos. of export product.

The Regional Authority may take necessary action accordingly.

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| 47 | Case No.:32/35/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00548/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00374/AM10/       | Lic.No/Date:0510253208<br>24.11.2009      |                      |
|    | <p>Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Quantity of import item no. 1 may be allowed as 109 gram each export product.</li> <li>2. Quantity of import item no. 2 may be allowed as 103 gram each export product</li> <li>3. Quantity of import item no. 3 may be allowed as <b>1.05 kg./kg. content of export product</b></li> <li>4. Quantity of import item no. 4 may be allowed on net-to-net basis.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                       |                                           |                      |

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| 48 | Case No.:13/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                           | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00678/AM10/                                                                                                                                                                                                                                                                                                                                        | RLA File :05/23/040/00116/AM10/             | Lic.No/Date:0510253815<br>02.12.2009      |                      |
|    | <p>Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.</p> <p>The Regional Authority may take necessary action accordingly.</p> |                                             |                                           |                      |

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| 49 | Case No.:35/51/80-ALC2/2009                                                                                                                                                                                   | Party Name:THERMAX LTD.,        | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00826/AM10/                                                                                                                                                                                | RLA File :31/24/040/00153/AM10/ | Lic.No/Date:3110040979<br>08.12.2009      | Defer Date:<br>06.07.2010 |
|    | <p>Decision :The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.</p> |                                 |                                           |                           |

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| 50 | Case No.:11/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00676/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00721/AM10/          | Lic.No/Date:0310550405<br>11.12.2009      |                      |
|    | <p>Decision :The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net empty weights of 98 MT &amp; 98 MT may be specified with the quantities of export products at S.Nos. 1 &amp; 2 respectively .</li> <li>2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 4 &amp; 5.</li> <li>3. Quantity of import item at Sl. No.1 may be allowed as 1 No. on net to net basis(13356 Kgs inclusive of 5 % wastage).</li> </ol> |                                          |                                           |                      |

4. Quantity of import item at Sl. No.2 may be allowed as 14 Nos. on net to net basis (769 Kgs inclusive of 3.5 % wastage).
5. Quantity of import item at Sl. No. 3 may be allowed as 108 Nos. on net to net basis (27288 Kgs inclusive of 5 % wastage).
6. Words “SA 335 P11/ P12” may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 109.11 mtrs.( 3353 Kgs.) inclusive of wastage of 4 %.
7. Quantity of import item at Sl. No. 5 may be allowed as 145658 Kgs. inclusive of wastage of 10 % after taking 1/3<sup>rd</sup> recovery.
8. Quantities of import items at S.Nos.6,7 & 8 may be allowed as 2823 Kgs. each.
9. Import of components may be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

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| 51 | Case No.:21/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:KONE ELEVATOR INDIA PVT LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00686/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :04/24/040/00183/AM10/        | Lic.No/Date:0410110133<br>14.12.2009      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Words “ Model No. C-MONO-GREEN PW22/15-19- Quantity 6Nos. &amp; Model No. C-MONO-GREEN PW 15/10-19 -Quantity 3No.” may be suffixed with the description of export product.</li> <li>2 Import items from S.No.1 to 63 may be allowed on net to net basis with accountability clause</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                        |                                           |                      |

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| 52 | Case No.:12/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00677/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00747/AM10/          | Lic.No/Date:0310551779<br>21.12.2009      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net empty weights of 72 MT &amp; 72 MT may be specified with the quantities of export products at S.Nos. 1 &amp; 2 respectively .</li> <li>2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos.5 &amp; 6.</li> <li>3. Quantity of import item at Sl. No.1 may be allowed as 4 Nos. on net to net basis(15838 Kgs inclusive of 5 % wastage).</li> <li>4. Quantity of import item at Sl. No.2 may be allowed as 2 Nos. on net to net basis (39 Kgs inclusive of 3 % wastage).</li> <li>5. Quantity of import item at Sl. No. 3 may be allowed as 100 Nos. on net to net basis (15081 Kgs inclusive of 3.5 % wastage).</li> <li>6. Quantity of import item at Sl. No. 4 may be allowed as 12 Nos. on net to net basis (50 Kgs inclusive of 4 % wastage).</li> <li>7. Words “SA 312 TP321” may be suffixed with the description of import item at Sl. No. 5 and its quantity may be allowed as 28.22 mtrs.( 209 Kgs.) inclusive of wastage of 2 %.</li> <li>8. Quantity of import item at Sl. No. 6 may be allowed as 78256 Kgs. inclusive of wastage of 5%.</li> <li>9. Quantity of import item at S.No. 7 may be allowed as 7712 Kgs.</li> <li>10. Quantities of import items at S.Nos. 8, 9 &amp; 10 may be allowed as 1648 Kgs. each</li> </ol> |                                          |                                           |                      |

11. Quantities of import items at S.Nos. 11, 12 & 13 may be allowed as 1592 Kgs., 8432 Kgs. & 720 Kgs respectively.

12. Import of components may be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

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| 53 | Case No.:13/42/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00659/AM10/                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00240/AM10/             | Lic.No/Date:0410110329<br>22.12.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                             |                                           |                           |

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| 54 | Case No.:17/43/80-ALC2/2009                                                                                                                                                                                                            | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00682/AM10/                                                                                                                                                                                                         | RLA File :04/24/040/00242/AM10/             | Lic.No/Date:0410110351<br>23.12.2009      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                             |                                           |                           |

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| 55 | Case No.:1/42/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00647/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00822/AM10/          | Lic.No/Date:0310553864<br>06.01.2010      |                      |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>1. Net empty weight of 201.55 MT may be specified with the quantity of export product.</li> <li>2. Word "relevant" may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 207722 Kgs inclusive of wastage of 13.4 % after taking 1/3<sup>rd</sup> recovery.</li> <li>3. Quantity of import item at Sl. No.2 may be allowed as 22 Nos. on net to net basis(9962 Kgs inclusive of 3.5 % wastage).</li> <li>4. Quantities of import items at S.Nos. 3, 4 &amp; 5 may be allowed as applied for i.e. 3635 Kgs. each</li> <li>5. Quantity of import item at Sl. No.6 may be allowed as 1 No. on net to net basis(550 Kgs inclusive of 3.5 % wastage).</li> <li>6. Import of components may be allowed with accountability clause</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                          |                                           |                      |

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|  | Case No.:3/42/80-ALC2/2009     | Party Name:CETHAR VESSELS LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred |
|  | HQ File :01/80/050/00649/AM10/ | RLA File :04/24/040/00260/AM10/ |                                           |                      |

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| 56 |                                                                                                                                                                                                                                                                                                                                                                                                                                            |  | Lic.No/Date:0410110662<br>07.01.2010 | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |  |                                      |                           |

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| 57 | Case No.:5/43/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case rejected |
|    | HQ File :01/80/050/00670/AM10/                                                                                                                                                                                                                                                                                                                                 | RLA File :61/24/040/00046/AM10/             | Lic.No/Date:6110000382<br>08.01.2010      |                      |
|    | Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.<br><br>The Regional Authority may take necessary action accordingly. |                                             |                                           |                      |

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| 58 | Case No.:16/42/80-ALC2/2009                                                                                                                                                                             | Party Name:KOMET PRECISION TOOLS INDIA PVT LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00662/AM10/                                                                                                                                                                          | RLA File :07/24/040/00381/AM10/                  | Lic.No/Date:0710069369<br>11.01.2010      | Defer Date:<br>06.07.2010 |
|    | Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                                  |                                           |                           |

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| 59 | Case No.:10/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name:HIND HIGH VACUUM COMPANY PVT LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00801/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/21/040/00942/AM10/              | Lic.No/Date:0710069368<br>11.01.2010      |                      |
|    | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-<br><br>1. Import items from sl. Nos. 1 to 19 may be allowed on net to net basis with accountability clause..<br>2. Import items from Sl. Nos 20 to 23 (consumables) may be allowed within 2 % of FOB value of exports.<br><br>The Regional Authority may take necessary action accordingly. |                                              |                                           |                      |

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|  | Case No.:17/42/80-ALC2/2009                                                                                                                                                                                                                                                                                                                          | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|  | HQ File :01/80/050/00663/AM10/                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00590/AM10/    | Lic.No/Date:0310554906<br>12.01.2010      |                      |
|  | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-<br><br>1. Net empty export weight of 310 MT may be specified with the quantity of export product. |                                    |                                           |                      |

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| 60                                                            | 2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1 & 4.                                                                                                              |
|                                                               | 3. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 265000 Kgs. inclusive of 5 % wastage.                                                                                        |
|                                                               | 4. Weights of 28MT, 7MT, 0.4 MT, 15.076 MT, 1 MT & 1 MT may be specified with the quantities of import items at S.Nos. 2, 3, 5, 6, 7 & 8 respectively and the same may be allowed on net to net basis. |
|                                                               | 5. Import item at Sl. No. 7 to be supplied with the export product.                                                                                                                                    |
|                                                               | 6. Quantity of import item at S.No.4 may be allowed as 50 Mtrs. (2 MT) inclusive of 2 % wastage                                                                                                        |
|                                                               | 7. Quantities of import items at S.Nos. 9, 10, 11 & 12 may be allowed as applied for i.e 3500 Kgs., 2270 Kgs., 8000 Kgs. & 11500 Kgs. respectively.                                                    |
|                                                               | 8. Import of components may be allowed with accountability clause.                                                                                                                                     |
| The Regional Authority may take necessary action accordingly. |                                                                                                                                                                                                        |

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| 61                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:22/51/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00813/AM10/ | RLA File :09/24/040/00412/AM10/             | Lic.No/Date:0910040591<br>12.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                |                                             |                                           |                           |

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| 62                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:3/43/80-ALC2/2009     | Party Name:KIRLOSKAR EBARA PUMPS LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case closed |
|                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00668/AM10/ | RLA File :31/24/040/00201/AM10/      | Lic.No/Date:3110041490<br>13.01.2010      |                    |
| Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. |                                |                                      |                                           |                    |
| The Regional Authority may take note of the NC decision for information.                                                                                                                                                                                                                                                                                                                   |                                |                                      |                                           |                    |

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| 63                                                                                                                                                                                                                                                                                                 | Case No.:2/43/80-ALC2/2009     | Party Name:LION HOLDINGS PVT. LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                    | HQ File :01/80/050/00667/AM10/ | RLA File :05/23/040/00139/AM10/       | Lic.No/Date:0510256222<br>14.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm’s reply. The Committee therefore decided to forward the firm’s reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010. |                                |                                       |                                           |                           |

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|  | Case No.:6/43/80-ALC2/2009     | Party Name:MCNALLY BHARAT ENGG. CO. LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case closed |
|  | HQ File :01/80/050/00671/AM10/ | RLA File :02/24/040/00194/AM10/          | Lic.No/Date:0210136596<br>18.01.2010      |                    |

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| 64 | Decision : The Committee noted that firm vide their letter dt. 20/04/2010 informed the subject advance authorization has been issued on net-to-net basis as per GN – 4 for the engineering products hence ratification of norms is not required. The Committee accordingly decided to close the case on the part of NC without any examination. |
|    | The Regional Authority may take necessary action accordingly.                                                                                                                                                                                                                                                                                   |

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| 65                                                                                                                                                                                                                                                                                                                                              | Case No.:7/43/80-ALC2/2009     | Party Name:MCNALLY BHARAT ENGG. CO. LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case closed |
|                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00672/AM10/ | RLA File :02/24/040/00195/AM10/          | Lic.No/Date:0210136597<br>18.01.2010      |                    |
| Decision : The Committee noted that firm vide their letter dt. 20/04/2010 informed the subject advance authorization has been issued on net-to-net basis as per GN – 4 for the engineering products hence ratification of norms is not required. The Committee accordingly decided to close the case on the part of NC without any examination. |                                |                                          |                                           |                    |
| The Regional Authority may take necessary action accordingly.                                                                                                                                                                                                                                                                                   |                                |                                          |                                           |                    |

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| 66                                                                                                                                                                                                                                                                                     | Case No.:8/43/80-ALC2/2009     | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                        | HQ File :01/80/050/00673/AM10/ | RLA File :05/24/040/00450/AM10/                    | Lic.No/Date:0510256489<br>18.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore decided to forward the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010. |                                |                                                    |                                           |                           |

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| 67                                                                                                                                                                                                                       | Case No.:10/43/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                          | HQ File :01/80/050/00675/AM10/ | RLA File :07/21/040/00932/AM10/             | Lic.No/Date:0710069460<br>19.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010. |                                |                                             |                                           |                           |

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| 68                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:22/43/80-ALC2/2009    | Party Name:ECOCAT INDIA PVT.LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00687/AM10/ | RLA File :05/23/040/00162/AM10/  | Lic.No/Date:0510256628<br>19.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                |                                  |                                           |                           |

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|  | Case No.:9/51/80-ALC2/2009 | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred |
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| 69                                                                                                                                                                                                                       | HQ File :01/80/050/00800/AM10/ | RLA File :07/21/040/00933/AM10/ | Lic.No/Date:0710069461<br>19.01.2010 | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010. |                                |                                 |                                      |                           |

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| 70                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:15/51/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00806/AM10/ | RLA File :11/24/040/00042/AM10/             | Lic.No/Date:1110021676<br>28.01.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                |                                             |                                           |                           |

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| 71                                                                                                                                                                                                                       | Case No.:8/51/80-ALC2/2009     | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                          | HQ File :01/80/050/00799/AM10/ | RLA File :07/21/040/01035/AM10/             | Lic.No/Date:0710069725<br>01.02.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010. |                                |                                             |                                           |                           |

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| 72                                                                                                                                                                                                                                                                                                                                                                                                                                         | Case No.:13/51/80-ALC2/2009    | Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00804/AM10/ | RLA File :34/24/040/00189/AM10/                  | Lic.No/Date:3410026224<br>02.02.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010. |                                |                                                  |                                           |                           |

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|                                                                                                                                                                                                                                                    | Case No.:11/51/80-ALC2/2009    | Party Name:PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|                                                                                                                                                                                                                                                    | HQ File :01/80/050/00802/AM10/ | RLA File :07/24/040/00392/AM10/                           | Lic.No/Date:0710069986<br>11.02.2010      |                      |
| Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- |                                |                                                           |                                           |                      |
| 1. Quantity of import item at S.No.1 may be allowed as 6.996 Kgs. inclusive of 208 % wastage after taking 15 % recovery.                                                                                                                           |                                |                                                           |                                           |                      |



2. Quantity of import item at S.No.2 may be allowed as 101.24 Kgs. inclusive of 977 % wastage after taking 15 % recovery.
3. Quantity of import item at S.No.3 may be allowed as 88.04 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
4. Quantity of import item at S.No.4 may be allowed as 81.22 Kgs. inclusive of 1323 % wastage after taking 15 % recovery.
5. Quantity of import item at S.No.5 may be allowed as 24.89 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
6. Quantity of import item at S.No.6 may be allowed as 30.46 Kgs. inclusive of 1615 % wastage after taking 15 % recovery.
7. Quantity of import item at S.No.7 may be allowed as 11.34 Kgs. inclusive of 1331 % wastage after taking 15 % recovery.
8. Quantity of import item at S.No.8 may be allowed as 13.28 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
9. Quantity of import item at S.No.9 may be allowed as 413.29 Kgs. inclusive of 859 % wastage after taking 15 % recovery.
10. Quantity of import item at S.No.10 may be allowed as 456.64 Kgs. inclusive of 415 % wastage after taking 15 % recovery.
11. Quantity of import item at S.No.11 may be allowed as 273.78 Kgs. inclusive of 482 % wastage after taking 15 % recovery.
12. Quantity of import item at S.No.12 may be allowed as 332.47 Kgs. inclusive of 284 % wastage after taking 15 % recovery.
13. Quantity of import item at S.No.13 may be allowed as 106.6 Kgs. inclusive of 859 % wastage after taking 15 % recovery.
14. Quantity of import item at S.No.14 may be allowed as 127.79 Kgs. inclusive of 1615 % wastage after taking 15 % recovery.
15. Quantity of import item at S.No.15 may be allowed as 62.89 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
16. Quantity of import item at S.No.16 may be allowed as 72.17 Kgs. inclusive of 387 % wastage after taking 15 % recovery.
17. Quantity of import item at S.No.17 may be allowed as 292.95 Kgs. inclusive of 1332 % wastage after taking 15 % recovery.
18. Quantity of import item at S.No.18 may be allowed as 110.18 Kgs. inclusive of 859 % wastage after taking 15 % recovery.
19. Quantity of import item at S.No.19 may be allowed as 107.05 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
20. Quantity of import item at S.No.20 may be allowed as 98.78 Kgs. inclusive of 1129 % wastage after taking 15 % recovery.
21. Quantity of import item at S.No.21 may be allowed as 243.5 Kgs. inclusive of 1615 % wastage after taking 15 % recovery.
22. Quantity of import item at S.No.22 may be allowed as 167.46 Kgs. inclusive of 977 % wastage after taking 15 % recovery.
23. Quantities of import items from S.No.23 to 30 may be allowed as 7.92 Kgs., 11.88 Kgs., 7.92 Kgs., 9.33 Kgs., 12.44 Kgs., 10.89 Kgs., 19.72 Kgs., and 11.51 Kgs respectively inclusive of 85 % wastage after taking 15 % recovery.

The Regional Authority may take necessary action accordingly.

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| Case No.:30/51/80-ALC2/2009 | Party Name:SHAKTI PUMPS<br>(INDIA) LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>approved |
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| 74 | HQ File :01/80/050/00821/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :11/24/040/00045/AM10/ | Lic.No/Date:1110021828<br>19.02.2010 |  |
|    | <p>Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-</p> <ol style="list-style-type: none"> <li>Word “relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 23028 Kgs. inclusive of 32% wastage after taking 1/3<sup>rd</sup> recovery.</li> <li>Word “relevant” may be prefixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 44149 Kgs. inclusive of 36% wastage after taking 1/3<sup>rd</sup> recovery</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                 |                                      |  |

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| 75                                                                                                                                                                                                                                                                                                                        | Case No.:14/51/80-ALC2/2009    | Party Name:BGR ENERGY<br>SYSTEMS LIMITED, | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00805/AM10/ | RLA File :04/24/040/00301/AM10/           | Lic.No/Date:0410111751<br>22.02.2010          | Defer Date:<br>06.07.2010 |
| <p>Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected without any further chance. The case may be re-listed on 06.07.2010.</p> |                                |                                           |                                               |                           |

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| 76                                                                                                                                                                                                                                                                                                                                                                                                                                                | Case No.:27/51/80-ALC2/2009    | Party Name:GODREJ & BOYCE<br>MFG. CO. LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00818/AM10/ | RLA File :03/94/040/01010/AM10/             | Lic.No/Date:0310561529<br>23.02.2010          | Defer Date:<br>06.07.2010 |
| <p>Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 25.06.2010 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.</p> |                                |                                             |                                               |                           |

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| 77                                                                                                                                                                                                                              | Case No.:25/51/80-ALC2/2009    | Party Name:AKSH<br>TECHNOLOGIES LTD.((A<br>WHOLLY OWNED SUBSIDIARY | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|                                                                                                                                                                                                                                 | HQ File :01/80/050/00816/AM10/ | RLA File :05/23/040/00188/AM10/                                    | Lic.No/Date:0510259390<br>24.02.2010          | Defer Date:<br>06.07.2010 |
| <p>Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.</p> |                                |                                                                    |                                               |                           |

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| 78 | Case No.:23/51/80-ALC2/2009    | Party Name:CHEMICO<br>SYNTHETICS LTD., | Meet No/Date:6/80-<br>ALC2/2010<br>11.05.2010 | Status:Case<br>deferred   |
|    | HQ File :01/80/050/00814/AM10/ | RLA File :05/23/040/00179/AM10/        | Lic.No/Date:0510259450<br>25.02.2010          | Defer Date:<br>06.07.2010 |

Decision : The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.

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| Case No.:20/51/80-ALC2/2009    | Party Name:ZENITH PRECISION PVT LTD ., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
| HQ File :01/80/050/00811/AM10/ | RLA File :07/24/040/00459/AM10/        | Lic.No/Date:0710070262<br>26.02.2010      | Defer Date:<br>06.07.2010 |

Decision : The Committee noted that firm's application has been forwarded to DGCA instead of DC(MSME). Accordingly, NC handed over the firm's application to DC(MSME for examination and submission of comments and also decided to withdraw the case from DGCA. On the recommendation of the representative of DC(MSME) present in the meeting, it was also decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010.

1. Use and weight of each export product separately.
2. Requirement and weight of each imported raw material separately export product wise.
3. Process of manufacturing with process flow chart, for each export product, indicating stage wise wastage involved therein.
4. Material Balancing indicating other inputs to export product weight, and wastage justification, including justification for selection of size of input raw material.
5. Recovery considering RM rates and rates of scrap generated during the process.

. The case may be relisted

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| Case No.:24/51/80-ALC2/2009    | Party Name:FRONTLINE PRECISIONS PVT LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
| HQ File :01/80/050/00815/AM10/ | RLA File :07/24/040/00414/AM10/         | Lic.No/Date:0710070258<br>26.02.2010      |                      |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

Quantity of import item may be allowed as 6.905 Kgs. inclusive of 65% wastage after taking clue from SION at Sl.No.C-388

The Regional Authority may take necessary action accordingly.

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| Case No.:28/51/80-ALC2/2009    | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
| HQ File :01/80/050/00819/AM10/ | RLA File :04/24/040/00290/AM10/             | Lic.No/Date:0410112044<br>02.03.2010      | Defer Date:<br>06.07.2010 |

Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -

1. List of import items is very generic and firm may indicate specific items of imports.
2. Quantity of all the import items has been indicated in Sets which may be elaborated
3. Quantity of pipes (in mtrs.) and fittings (in Numbers) for import items at S.Nos. 19, 20 & 22.
4. Quantities of import items at S.No. 12 & 13 with use of these items and justification for their quantities.
5. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format.

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| 82 | Case No.:3/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:MIKROTEK MACHINES LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00794/AM10/                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/24/040/00458/AM10/    | Lic.No/Date:0710070360<br>04.03.2010      | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 25.06.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010. |                                    |                                           |                           |

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| 83 | Case No.:4/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:MIKROTEK MACHINES LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00795/AM10/                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/24/040/00457/AM10/    | Lic.No/Date:0710070361<br>04.03.2010      | Defer Date:<br>06.07.2010 |
|    | Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 25.06.2010 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010. |                                    |                                           |                           |

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| 84 | Case No.:7/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:MICRON INSTRUMENTS PVT LTD | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|    | HQ File :01/80/050/00798/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :05/24/040/00503/AM10/       | Lic.No/Date:0510259916<br>05.03.2010      |                      |
|    | Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-<br><br><ol style="list-style-type: none"> <li>1. Net weight of export product may be specified as 664.2 Kgs.</li> <li>2. Quantity of import item may be allowed as 2790 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap as per decision taken by NC in its meeting dated 11.08.2009.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |                                       |                                           |                      |

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|  | Case No.:17/51/80-ALC2/2009    | Party Name:GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|  | HQ File :01/80/050/00808/AM10/ | RLA File :03/94/040/01032/AM10/          | Lic.No/Date:0310563636<br>09.03.2010      |                      |

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net empty weight of 43 MT may be specified with the quantity of export product.
2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 4, 5 & 6.
3. Quantity of import item at Sl. No. 1 may be allowed as 8 Nos. on net to net basis(111 Kgs inclusive of 3.5 % wastage).
4. Quantity of import item at Sl. No. 2 may be allowed as 38 Nos. on net to net basis (4184 Kgs inclusive of 5 % wastage).
5. Quantity of import item at Sl. No. 3 may be allowed on net to net basis
6. Quantity of import item at Sl. No. 4 may be allowed as 664 Kgs inclusive of wastage of 2 %.
7. Quantity of import item at Sl. No. 5 may be allowed as 38952 Kgs. inclusive of wastage of 13.8 % after taking 1/3<sup>rd</sup> recovery.
8. Quantity of import item at Sl. No. 6 may be allowed as 919 Kgs. inclusive of wastage of 7.1 % after taking 1/3<sup>rd</sup> recovery.
9. Word “Welding” may be prefixed with the description of import item at Sl. No. 7.
10. Quantities of import items at S.No. 7 & 10 may be allowed as applied for i.e. 171 Kgs. each.
11. Quantities of import items at S.Nos. 8, 9 & 11 may be allowed as 382 Kgs. each
12. Import of components may be allowed with accountability clause

The Regional Authority may take necessary action accordingly.

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| 86                                                                                                                                                                                                                                                                                                        | Case No.:36/51/80-ALC2/2009    | Party Name:MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00827/AM10/ | RLA File :31/24/040/00213/AM10/                           | Lic.No/Date:3110042306<br>10.03.2010      | Defer Date:<br>06.07.2010 |
| Decision : The Committee noted that firm’s application has been forwarded to DIPP instead of DHI. The Committee therefore handed over the firm’s application to the representative of DHI for examination and submission of comments as the case pertain to them. The case may be relisted on 06.07.2010. |                                |                                                           |                                           |                           |

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| 87                                                                                                                                                                                                                                                                           | Case No.:29/51/80-ALC2/2009    | Party Name:PIONEER FRICTION LTD., | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|                                                                                                                                                                                                                                                                              | HQ File :01/80/050/00820/AM10/ | RLA File :02/24/040/00236/AM10/   | Lic.No/Date:0210139134<br>11.03.2010      | Defer Date:<br>06.07.2010 |
| Decision : The representative of the DHI informed the Committee that they received the firm’s application only on 10/05/2010 and the case was yet to be examined by them. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010. |                                |                                   |                                           |                           |

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|                                                                                                                                                                                                                                                    | Case No.:31/51/80-ALC2/2009    | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case approved |
|                                                                                                                                                                                                                                                    | HQ File :01/80/050/00822/AM10/ | RLA File :03/95/040/00774/AM10/    | Lic.No/Date:0310564113<br>11.03.2010      |                      |
| Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- |                                |                                    |                                           |                      |

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| 88 | <ol style="list-style-type: none"> <li>1. Net empty export weight of 789.4 MT may be specified with the quantity of export product.</li> <li>2. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2 &amp; 3.</li> <li>3. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 334751 Kgs. inclusive of 3 % wastage.</li> <li>4. Quantity of import item at S.No.2 may be allowed as 78759 Kgs. inclusive of 18% wastage</li> <li>5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 5500 Kgs. on net to net basis.</li> <li>6. Weight of 19 MT may be specified with the quantity of import item at S.No. 4 and its quantity may be allowed on net to net basis.</li> <li>7. Quantities of import items at S.Nos. 5, 6, 7 &amp; 8 may be allowed as applied for i.e 1166 Kgs., 4500 Kgs., 9000 Kgs. &amp; 5666 Kgs. respectively.</li> <li>8. Import of components may be allowed with accountability clause.</li> </ol> <p>The Regional Authority may take necessary action accordingly.</p> |
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| 89 | Case No.:32/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:LARSEN & TOUBRO LIMITED | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00823/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/00808/AM10/    | Lic.No/Date:0310564122<br>11.03.2010      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -</p> <ol style="list-style-type: none"> <li>1. <i>Sl no 5,9 &amp; 11 of SDL.</i></li> <li>2. <i>Use of item no 8 of import</i></li> <li>3. <i>Weight of the export product with out spares</i></li> <li>4. <i>gross weight &amp; net weight of item no 7 of import.</i></li> <li>5. <i>Break up of Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel</i></li> </ol> |                                    |                                           |                           |

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| 90 | Case No.:37/51/80-ALC2/2009                                                                                                                                                                                                                                                                                                                                                                            | Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD. | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/80/050/00828/AM10/                                                                                                                                                                                                                                                                                                                                                                         | RLA File :05/24/040/00517/AM10/                    | Lic.No/Date:0510260519<br>15.03.2010      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -</p> <ol style="list-style-type: none"> <li>1. Information in respect of Sl.No.3,4,5,11 &amp; 13 of the Standard Deficiency Format export product wise.</li> </ol> |                                                    |                                           |                           |

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| 91 | Case No.:14/1/85-ALC3/2010                                                                                                                                                                                             | Party Name:BOVING FOURESS PRIVATE LIMITED, | Meet No/Date:6/80-ALC2/2010<br>11.05.2010 | Status:Case deferred      |
|    | HQ File :01/85/050/00265/AM10/                                                                                                                                                                                         | RLA File :07/24/040/00477/AM10/            | Lic.No/Date:0710070643<br>23.03.2010      | Defer Date:<br>06.07.2010 |
|    | <p>Decision : The Committee noted that subject case was transferred by NC –VI without firm’s application. The Committee, therefore, decided to ask RA with a copy to firm to forward the firm’s application at the</p> |                                            |                                           |                           |

earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 06.07.2010.

Sl.No.03

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| Case No. A - 08  | M/s. IDMC      | F.No. 01/80/050/00723/AM06/DES-I | A.A. Lic.No. & Date |
| Meeting No.06/11 | Limited, Vital | R.A. F.No.34/24/040/00124/AM06   | 3410014306          |
| Date: 11.05.2010 |                | Ratification of norms            | dt.07.09.2005       |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

S.No.29

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| Case No. A/R-111 | M/s. Dickinson Fowler | HQ F.No.01/80/50/01584/AM06/DES.I | Lic.No. & Date |
| Meeting No.06/11 | Pvt. Ltd., Bangalore  | RA F.No.07/24/040/01012/AM06      | 07100438505    |
| Date: 11.05.2010 |                       | Revision of norms                 | dt.21.03.2006  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

S.No.30

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| Case No. A/R-113 | M/s. Sona Okegawa        | F.No.01/81/50/00884/AM06/DES.I | Lic.No. & Date |
| Meeting No.06/11 | Precision Forgings LTD., | RA F.No.05/24/040/00842/AM06   | 0510175316     |
| Date: 11.05.2010 |                          | Revision of norms              | dt.27.01.2006  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore decided to forward the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

S.No.31

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| Case No. A/R- 139 | M/s. Godrej & Boyce   | HQ F.No.01/80/50/01029/AM07/DES.I | Lic.No. & Date |
| Meeting No.06/11  | MFG. Co. Ltd., Mumbai | RA F.No.03/94/040/00985/AM07      | 0310411369     |
| Date: 11.05.2010  |                       | Revision of norms                 | dt.08.12.2006  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(81)/10-TSW(B)/181 dated 16/04/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section*

*Subject: Application of M/S Godrej & Boyce ltd ratification of norms of licence no- 0310411369 dt 08-12-06.*

*DES-I, DGFT may kindly refer to the above mentioned licence of M/S Godrej & Boyce ltd. M/S Godrej & Boyce ltd has applied for ratification of norms for export of Electric fork lift. The firm's earlier request was rejected due to nonsubmission of reply. The firm has now requested for deletion of item no 24 & 25 of import which are raw material &*

allow import under GN-4. Since all other items proposed for import are components, this Office recommends import under GN-4 after deletion of item no 24 & 25 of import.

The above issues with the approval of JS(B).

B.C.Nayak  
Development Officer

Shri Ramavtar Meena, FTDO, DES-I  
Deptt. of HI, UO No 3(81)/10-TSW(B)

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.32

|                    |                                              |                                   |                |
|--------------------|----------------------------------------------|-----------------------------------|----------------|
| Case No. A/R - 141 | M/s. Delphi-TVS Diesel Systems Ltd., Chennai | HQ F.No.01/80/50/01546/AM07/DES.I | Lic.No. & Date |
| Meeting No.06/11   |                                              | RA F.No.04/24/040/00466/AM07      | 0410088535     |
| Date: 11.05.2010   |                                              | Ratification of norms             | dt.23.03.2007  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the firm Shri N. Swayambhu, General Manager-Material accompanied with Shri V. Narayanan, Dy. Manager-Purchase appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information. They promised to furnish the same as per advice. The case may be re-listed on 06.07.2010.

S.No.33

|                    |                                              |                                   |                |
|--------------------|----------------------------------------------|-----------------------------------|----------------|
| Case No. A/R - 142 | M/s. Delphi-TVS Diesel Systems Ltd., Chennai | HQ F.No.01/80/50/00559/AM08/DES.I | Lic.No. & Date |
| Meeting No.06/11   |                                              | RA F.No.04/24/040/00243/AM08      | 0410091897     |
| Date: 11.05.2010   |                                              | Ratification of norms             | dt.05.11.2007  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the firm Shri N. Swayambhu, General Manager-Material accompanied with Shri V. Narayanan, Dy. Manager-Purchase appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information. They promised to furnish the same as per advice. The case may be re-listed on 06.07.2010.

S.No.34

|                    |                                   |                                   |                |
|--------------------|-----------------------------------|-----------------------------------|----------------|
| Case No. A/R - 143 | M/s. Arjun Technologies (I) Ltd., | HQ F.No.01/80/50/00296/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11   |                                   | RA F.No.04/24/040/00410/AM07      | 0410087487     |
| Date: 11.05.2010   |                                   | Ratification of norms             | dt.09.02.2007  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The Committee noted that firm



has given further reply w.r.t. the telephonic discussion had by them with the technical authorities. The Committee therefore decided to forward the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

S.No.35

|                  |                     |                                   |                |
|------------------|---------------------|-----------------------------------|----------------|
| Case No. A/R-171 | M/s. GEA BGR Energy | HQ F.No.01/80/50/00505/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11 | System India Ltd.,  | RA F.No.04/24/040/00077/AM09      | 0410096594     |
| Date: 11.05.2010 | Chennai             | Ratification of norms             | dt.18.06.2008  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

S.No.36

|                  |                        |                                   |                |
|------------------|------------------------|-----------------------------------|----------------|
| Case No. A/R-172 | M/s. Delphi-TVS Diesel | HQ F.No.01/80/50/00618/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11 | Systems Ltd., Chennai  | RA F.No.04/24/040/00409/AM08      | 0410096031     |
| Date: 11.05.2010 |                        | Ratification of norms             | dt.26.05.2008  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the firm Shri N. Swayambhu, General Manager-Material accompanied with Shri V. Narayanan, Dy. Manager-Purchase appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information. They promised to furnish the same as per advice. The case may be re-listed on 06.07.2010.

S.No.37

|                  |                            |                                   |                |
|------------------|----------------------------|-----------------------------------|----------------|
| Case No. A/R-173 | M/s. The Saraswati         | HQ F.No.01/80/50/00344/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11 | Industrial Syndicate Ltd., | RA F.No.05/24/040/00539/AM08      | 0510210113     |
| Date: 11.05.2010 |                            | Revision of norms                 | dt.05.10.2007  |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(10)/09-TSW(B)/150 dated 25/03/2010 recommending the norms. Text of DHI comments are re-produced below:-

Ministry of Heavy Industries & Public Enterprises  
Department of Heavy Industry  
TSW(B) Section

Subject: Application of M/S Saraswati Industries for ratification of norms of licence no- 0510210113 dt 05-10-07.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Saraswati Industries. The firm has requested for restoration of item no. 34 of import. The item was deleted as the firm had not given the placement in spite of reminders. The above item was deleted as the firm had not given placement of the item. The firm has now submitted the same. This office recommends the import of item no. 34 under GN-4.

The above issues with the approval of JS(B).

B.C.Nayak  
Development Officer  
25/03/10

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(10)/09-TSW(B) 150

dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

S.No.38

|                  |                                                      |                                   |                |
|------------------|------------------------------------------------------|-----------------------------------|----------------|
| Case No. A/R-175 | M/s. GEA BGR Energy<br>System India Ltd.,<br>Chennai | HQ F.No.01/80/50/01098/AM08/DES.I | Lic.No. & Date |
| Meeting No.06/11 |                                                      | RA F.No.04/24/040/00324/AM08      | 0410092979     |
| Date: 11.05.2010 |                                                      | Ratification of norms             | dt.02.01.2008  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

S.No.39

|                    |                                                    |                                   |                |
|--------------------|----------------------------------------------------|-----------------------------------|----------------|
| Case No. A/R - 146 | M/s. Delphi-TVS<br>Diesel Systems Ltd.,<br>Chennai | HQ F.No.01/80/50/00624/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/1    |                                                    | RA.F.No.04/24/040/00410/AM08      | 0410096032     |
| Date: 11.05.2010   |                                                    | Ratification of norms.            | dt.26.05.2008  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the firm Shri N. Swayambhu, General Manager-Material accompanied with Shri V. Narayanan, Dy. Manager-Purchase appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information. They promised to furnish the same as per advice. The case may be re-listed on 06.07.2010.

S.No.40

|                    |                                                    |                                   |                |
|--------------------|----------------------------------------------------|-----------------------------------|----------------|
| Case No. A/R - 147 | M/s. Delphi-TVS<br>Diesel Systems Ltd.,<br>Chennai | HQ F.No.01/80/50/00560/AM08/DES.I | Lic.No. & Date |
| Meeting No.06/1    |                                                    | RA.F.No.04/24/040/00244/AM08      | 0410091900     |
| Date: 11.05.2010   |                                                    | Ratification of norms.            | dt.05.11.2007  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the firm Shri N. Swayambhu, General Manager-Material accompanied with Shri V. Narayanan, Dy. Manager-Purchase appeared before the Committee for personal hearing. They explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish some specific information. They promised to furnish the same as per advice. The case may be re-listed on 06.07.2010.

S.No.41

|                  |                                       |                                    |                |
|------------------|---------------------------------------|------------------------------------|----------------|
| Case No. A/R - 6 | M/s. Value Industries<br>LTd., Mumbai | HQ F.No.01/80/162/00194/AM10/DES.I | Lic.No. & Date |
| Meeting No.06/1  |                                       | RA.F.No.03/95/040/00012/AM10       | 0310527117     |
| Date: 11.05.2010 |                                       | Ratification of norms              | dt.03.07.2009  |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

S.No.42

|                       |                                  |                                   |                |
|-----------------------|----------------------------------|-----------------------------------|----------------|
| Case No.<br>A/R - 137 | M/s. Nicomat<br>Industries LTd., | HQ F.No.01/80/50/01753/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11      |                                  | RA.F.No.03/95/040/00649/AM09      | 0310491157     |
| Date: 11.05.2010      |                                  | Ratification of norms             | dt.21.10.2008  |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The Committee noted that sub-Committee has recommended 9.63% wastage on import of cobalt concentrate after considering all material facts reported to them during the factory visit and the production data provided by the firm. The Committee debated the sub-Committee report and decided to enhance the percentage of wastage on import of cobalt concentrate @ of 1.0963 kg./kg. content in the export product as recommended by the sub Committee without any other change in the norms of other inputs.

The Regional Authority may take necessary action accordingly.

S.No.43

|                       |                                  |                                   |                |
|-----------------------|----------------------------------|-----------------------------------|----------------|
| Case No.<br>A/R - 138 | M/s. Nicomat<br>Industries LTd., | HQ F.No.01/80/50/01750/AM09/DES.I | Lic.No. & Date |
| Meeting No.06/11      |                                  | RA.F.No.03/95/040/00439/AM09      | 0310482570     |
| Date: 11.05.2010      |                                  | Ratification of norms             | dt.21.10.2008  |

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The Committee noted that sub-Committee has recommended 9.63% wastage on import of cobalt concentrate after considering all material facts reported to them during the factory visit and the production data provided by the firm. The Committee debated the sub-Committee report and decided to enhance the percentage of wastage on import of cobalt concentrate @ of 1.0963 kg./kg. content in the export product as recommended by the sub Committee without any other change in the norms of other inputs.

The Regional Authority may take necessary action accordingly.

S.No.05

|                  |                                  |                                 |                |
|------------------|----------------------------------|---------------------------------|----------------|
| Case No. C-21    | M/s.Hindustan Impex,<br>Jamnagar | F.No.01/80/162/00686/AM10/DES.I | Lic.No. & Date |
| Meeting No.06/11 |                                  | Fixation of wastage Norms       |                |
| Date: 11.05.2010 |                                  |                                 |                |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The representative of the DIPP informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

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S.No.06

|                  |                                                       |                                 |                |
|------------------|-------------------------------------------------------|---------------------------------|----------------|
| Case No. C-13    | M/s. Degania Medical<br>Devices Pvt. LTd.,<br>Gurgaon | F.No.01/80/162/00160/AM10/DES.I | Lic.No. & Date |
| Meeting No.06/11 |                                                       |                                 |                |
| Date: 11.05.2010 |                                                       | Fixation of wastage norms       |                |

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 06/11 held on 11.05.2010 as per agenda. The Committee noted that firm

has furnished their reply with reference to the DL raised by DC(MSME). The Committee therefore decided to forward the firm's reply to DC(MSME) for examination and submission of comments. The case may be relisted on 06.07.2010.

(B. C. Nayak D.O., DHI)  
Member

(S.K. Jain, D.O., DIPPI)  
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))  
Member

(A.K. Mishra, Asstt I.A., MOS)  
Member

(Rajinder Pal Singh, Dy. DGFT)  
Convener

(A. Komu)  
Chairman